

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

CP-134/ND/2017

In the matter of :

Eurobrands Consulting (P) Ltd

.. PETITIONER

Vs.

Registrar of Companies

... RESPONDENT

SECTION :

Under Section 252 (1)

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : -

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, the matter is adjourned to 06.12.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit